

**Government of Jammu and Kashmir,
Civil Secretariat, Revenue Department.**

Notification
Srinagar, the 6th September, 2016

SRO: 288 -In exercise of the powers conferred by clause (b) of section 3 of the Jammu and Kashmir Grant of Permanent Resident Certificate (procedure) Act, 1963 (Act No.XIII of 1963), and in supersession of all previous Notifications issued in this behalf, the Government hereby appoints Mr.Bashir Ahmad Indrabi, Sub-Divisional Magistrate Chadoora to be the competent authority for the purposes of the said Act within the territorial jurisdiction of Tehsil Chadoora ,Chararisharief and Baghat-i-Kanipora. of District Budgam.

By order of the Government of Jammu and Kashmir

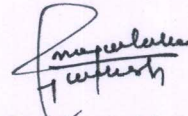
Sd/-
(B.B.Vyas) IAS
Financial Commissioner
(Administrative Secretary)
Revenue Department

No: - Rev/LB/33/2007

Dated: -06-09- 2016

Copy to the:-

- 1 Financial Commissioner, Revenue, J&K, Srinagar.
- 2 Commissioner/Secretary to Government, General Administration Deptt.
- 3 Divisional Commissioner, Kashmir.
- 4 Secretary to Government, Department of Law, Justice and Parliamentary Affairs (with 7 copies).
- 5 Deputy Commissioner, Budgam.
- 6 Director, Archives, Archaeology & Museums, J&K Srinagar
- 7 Manager Government Press, Srinagar for publication in the Govt. Gazette.
- 8 Pvt.Secretary to Honble Minister for Revenue for information of the Minister
- 9 Pvt.Secretary to Hon'ble Minister (MOS) Revenue for information of the Minister
- 10 Pvt. Secretary to Commssioner/Secretary to Government, Revenue Deptt.
11. I/C Website for hoisting the said notification (SRO) on official website.
- 12 . Notification / Stock file.



(Waheed Ahmed)
Under Secretary to Government
Revenue Department 